

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**E.P. NO. 02 OF 2018 IN**  
**APPEAL NO. 137 OF 2013**

**Dated: 25<sup>th</sup> October, 2018**

**Present : Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**T.T. Limited**

... **Petitioner (s)**

**Vs.**

**Tamil Nadu Generation & Distribution Corporation**  
**Ltd. & Anr.**

... **Respondent(s)**

Counsel for the Petitioner (s)

: Ms. Jyoti

Counsel for the Respondent(s)

: Mr. S.Vallinayagam  
Ms. Amali for R-1

**ORDER**

Learned counsel, Mr. S. Vallinayagam, appearing for the first Respondent undertakes to file his reply in the matter within two days. Further, he submitted that, the Order dated 12.07.2013 passed by this Tribunal in Appeal No. 137 of 2013 has been complied with.

Learned counsel, Ms. Jyoti, appearing for the Petitioner prays for one week's time to take necessary instructions in the matter to make her submission.

Submissions made by learned counsel appearing for the first Respondent and learned counsel appearing for the Appellant, as stated supra, are placed on record.

Learned counsel appearing for the first Respondent is permitted to file his reply in the matter within two days from today. One week's time is granted to learned counsel appearing for the Petitioner to take necessary instructions in the matter and make her submission.

List this matter on **29.10.2018**, as agreed by the learned counsel appearing for the petitioner and learned counsel for the first Respondent

**(S.D. Dubey)**  
**Technical Member**  
vt/pk

**(Justice N.K. Patil)**  
**Judicial Member**